

**AWARD**

**BEFORE LOK ADALAT DATED 09.09.2017**

**HELD AT JHARKHAND HIGH COURT, RANCHI**

[Organized by High Court Legal Services Committee under Section 19,  
Legal Services Authorities Act, 1987, (Central Act)]

**BENCH NO. 02**

Case No. W.P.(S). No. 3599/ 2017

- 1. Petitioner/ Appellant:- Smt. Sisiliya Lugun & Anr.
- Versus
- 2. Respondent/O.P.(s):- The State of Jharkhand

**Present:-**

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

**AWARD**

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that it has been submitted by Mr. Rajiv Anand, learned counsel for the State that the bills have been sent to the Treasury and the same will be deposited in the accounts of the petitioners, within a week.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

*[Signature]*  
 .....  
 Petitioner/ Plaintiff/Appellant

*[Signature]*  
 .....  
 Respondent/O.P. 9/9/17

Sd/-  
 (Dr. S.N. Pathak, J.)  
 True Copy  
*[Signature]*  
 Secretary/ Sr. P.A./P.A.  
 2017



*[Signature]*  
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 Sign. of Advocate Member